

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:1102  
ANSWERED ON:07.03.2007  
CODE OF ETHICS FOR DOCTORS  
Reddy Shri Mekapati Rajamohan;Singh Shri Chandra Bhushan

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether Medical Council of India's Code of Ethics is not being enforced at all, as reported in The Hindu dated 31st January, 2007;
- (b) if so, the reasons therefor; and
- (c) the steps taken by the Government in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

(a) to (c): In order to regulate the conduct of doctors, the Medical Council of India with the approval of the Central Government have notified the Indian Medical Council (Professional conduct, Etiquette and Ethics) Regulations, 2002. These Regulations prescribe the various acts of commission and omission on the part of a physician, which are construed as misconduct and unethical. The Medical Council of India or the appropriate State Medical Councils have been empowered to take disciplinary action against a physician for violation of the provisions of the Regulations. Various complaints are received by the Government from time to time against the violation of code of ethics of doctors. The Medical Council of India is advised to inquire into such violations and take strict action against violators.